



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

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(DES - IV SECTION)

MINUTES OF THE NORMS COMMITTEE- IV

MEETING No. NC/4/MEET/Jul/202526/7

DATED: 31/07/2025

Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/Jul/202526/7 dated 31/07/2025 of Norms Committee - IV for the year 2025-26 was held on 31/07/2025 under the Chairmanship of Sh. Rakesh Kumar, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Sh. Manoj Kumar Meena, Deputy Director	DGFT(HQ)
2	Sh. Dineshnarain Mathur, Technical Consultant	DGFT
3	Sh. Nand Lal, Technical Consultant	DGFT
4	Sh. Shaish Kumar, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/4/MEET/Jul/202526/7
Case Status	Case Rejected
Party Name	SUPERMINT EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 7 and 31/07/2025
HQ File Number	HQRNORM APPLY 00002778AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has filed ANF-4B for fixation of norms for Advance Auth no. 0510413368 dated 17.01.2020, issued on No-Norms self-declaration basis. After detailed deliberations, the committee decided to reject this case. The RA concerned may take necessary action subject to compliance with other usual conditions on FTP and HBP.	

Case No.	2 / NC/4/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	SUPERMINT EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 7 and 31/07/2025
HQ File Number	018305000644AM20
RA File Number	052404000671 AM20
Licence No and Date	0510413368/17/01/2020
Norms Committee Decision: The committee considered the case based on the agenda and relevant and decided to ask the firm to attend the in-person personal hearing with all supporting documents to explain their case. The case stands deferred.	

Case No.	3 / NC/4/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	RASIK PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 7 and 31/07/2025
HQ File Number	HQRNORM REVIW00001919AM25
RA File Number	062404000014 AM21

Licence No and Date	0610039521/22/06/2020
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Sizes of Gift wrap paper rolls to export with justification of wastage claimed. • Full description of RPD 120 and RPD 90 and reason for GSM range in export items when no range of GSM is given in import items. • The GSM of Import item is 100 whereas the GSM of export item is 100 to 109 GSM, therefore, whether processing is involved in the import item. • To fill 4 E Annexure of the application, indicating both imported and indigenous items. The case stands for deferred.	

Case No.	4 / NC/4/MEET/Jul/202526/7			
Case Status	Case Approved			
Party Name	KANDUI INDUSTRIES PRIVATE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 7 and 31/07/2025			
HQ File Number	HQRNORM APPLY 00323969AM22			
RA File Number	03AA04009772 AM22			
Licence No and Date	0311010683/19/01/2022			
Norms Committee Decision:				
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:				
Export Item	Qty	S. No	Import item	Qty Recommended
DDITIVE MASTER BATCHES using 1000000 kg by Polypropylene Granules, Calcium Granules, Additive & Wax (Net content of PP Granules-210000 Kgs, Calcium Carbonate-770000 Kgs, Additive-2500 Kgs & Wax-2500 Kgs)	1	1	Polypropylene Granules	213150 kg.
	2	2	Calcium Carbonate	7,81,550 kg.
	3	3	Additive (Antioxidant)	2537.5 kg.
	5	5	Wax	2537.5 kg.
RA may take necessary action subject to compliance with other usual conditions of the HBP.				

Case No.	5 / NC/4/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	DEWAN & SONS
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 7 and 31/07/2025
HQ File Number	HQRNORM REVIW00006081AM25
RA File Number	05AX04000831 AM23
Licence No and Date	0511013299/20/06/2022
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers and noted that the firm simply stated that no wastage claimed and not provided any appropriate justification. After detailed deliberation and based on the technical authority's recommendation, the committee has decided to grant the firm final opportunity to furnish the following information: • Specification & size etc., with technical details of all the import items. • Manufacturing process of wooden crate using wooden Planks indicating net import content and calculation of requirement of wooden Planks. • To fill indigenous items in 4 E Annexure. The case stands deferred.	

Case No.	6 / NC/4/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	UPL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 7 and 31/07/2025
HQ File Number	HQRNORM REVIW00004903AM25
RA File Number	03AX04003550 AM23
Licence No and Date	0311018496/11/10/2022
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows: Export Item; Red Phosphorus Qty.; 1 Kg Import item:	

S. no	Item description	Qty. recommended
1	Yellow Phosphorus	1.022 kg
2	Magnesium Oxide	0.006 Kg
3	Hydrochloric acid	0.166 Kg
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.		

Case No.	7 / NC/4/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	DEWAN & SONS
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 7 and 31/07/2025
HQ File Number	HQRNORM REVIW00005951AM25
RA File Number	05AX04002025 AM23
Licence No and Date	0511015324/14/10/2022
Norms Committee Decision: The committee considered the case as per the agenda and other relevant documents. Based on the technical authority recommendation, the committee has decided to refer this case to Norms Committee-1 with the following recommendations: The firm should be asked to furnish the following information: • The technical specifications (including size and other details) for all import items. • The manufacturing process for the wooden crate using wooden planks, including the net import content and a calculation of the overall requirement of wooden planks. • A completed Annexure 4E with all indigenous items filled in. The case stands deferred.	

Case No.	8 / NC/4/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	BEE CHEMS

Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 7 and 31/07/2025		
HQ File Number	HQRNORM APPLY 00005597AM23		
RA File Number	06AX04000312 AM23		
Licence No and Date	0611001795/06/01/2023		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:			
Export Item	Quantity	Import item	Qty Recommended
Lithium Chloride Anhydrous Powder	1 kg	LITHIUM HYDROXIDE MONOHYDRATE	1.043 kg
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	9 / NC/4/MEET/Jul/202526/7
Case Status	Case Rejected
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 7 and 31/07/2025
HQ File Number	HQRNORM APPLY 00007207AM23
RA File Number	03AX04006214 AM23
Licence No and Date	0311022431/25/03/2023
Norms Committee Decision:	
The committee considered the case based on the agenda and relevant documents and noted that the firm appeared for a personal hearing via video conferencing and informed that no import and export had been made against the advance authorization. Therefore, the committee decided to close the case.	
The RA may take necessary action, subject to compliance with the other usual conditions of the FTP and HBP.	

Case No.	10 / NC/4/MEET/Jul/202526/7		
Case Status	Case Approved		
Party Name	NAVIN FLUORINE ADVANCED SCIENCES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 7 and 31/07/2025		
HQ File Number	HQRNORM REVIW00006358AM25		
RA File Number	03AX04006260 AM23		

Licence No and Date	0311022511/27/03/2023															
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows: Export item 1: 4-CHLORO-2-FLUORO-5- [(2,2,2-TRIFLUOROETHYL) THIO] PHENOL Qty.: 1 kg Import item; <table border="1"> <thead> <tr> <th>S. no</th> <th>Item description</th> <th>Qty, recommended</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>2 Fluorophenol</td> <td>0.614 Kg</td> </tr> <tr> <td>2</td> <td>DIMETHYLPYRIDINE - 4-AMINE (DMAP)</td> <td>0.018 Kg</td> </tr> <tr> <td>3</td> <td>DMCC (DIMETHYL CARBAMOYL CHLORIDE)</td> <td>0.590 kg</td> </tr> <tr> <td>4</td> <td>DIPHENYL SULFIDE)</td> <td>0.055 Kg</td> </tr> </tbody> </table> The RA may take necessary action, subject to compliance with the other usual conditions of the FTP and HBP.		S. no	Item description	Qty, recommended	1	2 Fluorophenol	0.614 Kg	2	DIMETHYLPYRIDINE - 4-AMINE (DMAP)	0.018 Kg	3	DMCC (DIMETHYL CARBAMOYL CHLORIDE)	0.590 kg	4	DIPHENYL SULFIDE)	0.055 Kg
S. no	Item description	Qty, recommended														
1	2 Fluorophenol	0.614 Kg														
2	DIMETHYLPYRIDINE - 4-AMINE (DMAP)	0.018 Kg														
3	DMCC (DIMETHYL CARBAMOYL CHLORIDE)	0.590 kg														
4	DIPHENYL SULFIDE)	0.055 Kg														

Case No.	11 / NC/4/MEET/Jul/202526/7						
Case Status	Case Approved						
Party Name	BEE CHEMS						
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 7 and 31/07/2025						
HQ File Number	HQRNORM APPLY 00003962AM24						
RA File Number	06AX04000115 AM24						
Licence No and Date	0611002103/04/07/2023						
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows: <table border="1"> <thead> <tr> <th>Export Item</th> <th>Quantity</th> <th>Import item</th> <th>Quantity</th> </tr> </thead> <tbody> </tbody> </table>				Export Item	Quantity	Import item	Quantity
Export Item	Quantity	Import item	Quantity				

			Recommended
Lithium Nitrate (30.066% Concentration as per COA)	1 kg	LITHIUM CARBONATE	0.173 kg
The RA may take necessary action, subject to compliance with the other usual conditions of the FTP and HBP.			

Case No.	12 / NC/4/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	SAERTEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 7 and 31/07/2025
HQ File Number	HQRNORM APPLY 00006485AM24
RA File Number	31AX04000204 AM24
Licence No and Date	3111002754/27/10/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	13 / NC/4/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	GRASIM INDUSTRIES LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 7 and 31/07/2025
HQ File Number	HQRNORM APPLY 00006668AM24
RA File Number	34AX04000379 AM24
Licence No and Date	3411004310/06/11/2023
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows: Export Item Name: HARDENER EPOTEC TH 7257, HARDENER EPOTEC TH 7257E Qty; 1000 MT	

Import item.		
S. no	Item description	Qty.
1	Jeffamine (R) D-230 (Diaminopolypropylene Glycol) or Baxxodur (R) EC 301 900KG Composite (Polyether RD Amine D	0.456 9 MT/MT of the Export
2	Jeffamine (R) D-400 (Diaminopolypropylene Glycol)	0.0863 MT/MT of the Export
3	Isophorone Diamine or Vestamin IPD 850 KG	0.343 4MT/MT of the Export
4	Jeffamine (R) T-403 (Polyetheramine T 403)	0.114 4MT/MT of the Export
The RA may take necessary action, subject to compliance with the other usual conditions of the FTP and HBP.		

Case No.	14 / NC/4/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	DEWAN & SONS
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 7 and 31/07/2025
HQ File Number	HQRNORM REVIW00005952AM25
RA File Number	05AX04002312 AM24
Licence No and Date	0511021907/07/11/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant documents. Based on the technical authority recommendation, the committee has decided to refer this case to Norms Committee-1 with the following recommendations: The firm should be asked to furnish the following information: • The technical specifications (including size and other details) for all import items. • The manufacturing process for the wooden crate using wooden planks, including the net import content and a calculation of the overall requirement of wooden planks. • A completed Annexure 4E with all indigenous items filled in. The case stands deferred.	

Case No.	15 / NC/4/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	GRAPHITE FOILS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 7 and 31/07/2025
HQ File Number	HQRNORM APPLY 00007181AM24
RA File Number	05AX04002551 AM24
Licence No and Date	0511022454/04/12/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers and noted that the firm has submitted incomplete reply of earlier issued DL. Therefore, the committee decided to ask again complete and specific reply for the following points: • The Specification of import and export items indicating thickness etc. • In the 4 E the raw materials for only one export have been shown whereas in the application 7 export items are there, therefore, separate 4 E for each export item indicating both imported and indigenous items are to be shone. • To indicate stage wise wastage of raw materials with justification of total wastage of each export item separately. • End use of each export item. The case stands deferred.	

Case No.	16 / NC/4/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	ARVIND LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 7 and 31/07/2025
HQ File Number	HQRNORM APPLY 00007261AM24
RA File Number	08AX04001685 AM24
Licence No and Date	0811010183/07/12/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers and noted that the firm has submitted incomplete reply of earlier issued DL. Therefore, the committee decided to ask again complete and specific reply for the following points: • The import item is Glass woven fabric with PTFE, then why again lamination of e-PTFE Membrane is needed.	

- Justification of wastage of Glass woven fabric (which is more than 6%, whereas in 4 E only 3% is given).
- The commercial value of 25% cutting wastage of e-PTFE Membrane.

The case stands deferred.

Case No.	17 / NC/4/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	CHOKSI HERAEUS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 7 and 31/07/2025
HQ File Number	HQRNORM APPLY 00008024AM24
RA File Number	13AX04000251 AM24
Licence No and Date	1311002497/17/01/2024
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm had obtained an Advance Authorization from RA-Jaipur. This authorization was for the import of "Unwrought Silver Grains" and the export of "Silver Bars" under Para 4.07 of HBP-2023. After detailed deliberation and discussion, the committee decided to refer the case to Policy Cell-4 for their comments. The case stands deferred.	

Case No.	18 / NC/4/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	STIC ON PAPERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 7 and 31/07/2025
HQ File Number	HQRNORM APPLY 00008306AM24
RA File Number	09AX04000996 AM24
Licence No and Date	0911006686/02/02/2024
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows: Export Item Name: SELF ADHESIVE PAPER (220 GSM +/- 10%)(using COATED ONE SIDE PAPER & CLAY COATED KRAFT PAPER	

Qty.: 1500000 Sq. mt

Import Items:

S.No.	Item Description	Quantity recommended
1.	COATED ONE SIDE PAPER C1S 80 GSM +/- 10% VARIOUS WIDTHS)	1.04 Sq. Mt/Sqmt of export item
2.	CLAY COATED KRAFT PAPER-VARIOUS GRADES-120GSM +/- 10% -VARIOUS WIDTHS	1.04 Sq. Mt/Sqmt of export item
3.	Hydrocarbon Resins	0.01224 kg/Sqmt of export item
4	Thermoplastic Elastomer SIS	0.00624 kg/Sqmt of export item
5	Rosin Ester Tackifying Resin / Komotac Resin	0.00156 kg/Sqmt of export item

The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.

Case No.	19 / NC/4/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	MLJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 7 and 31/07/2025
HQ File Number	HQRNORM APPLY 00008619AM24
RA File Number	05AX04003693 AM24
Licence No and Date	0511024014/16/02/2024

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information:

- To give Import item no: 1& 2 in Sq.mt, as the export item is in Sq. mt.
- Coating thickness of Adhesive in GSM.
- 3. The SION A: 2866 for the export of Self Adhesive Paper is published in Hand Book of Procedure Vol II, therefore, to compare the requirement of raw materials with this SION

The case stands deferred.

Case No.	20 / NC/4/MEET/Jul/202526/7		
Case Status	Case Approved		
Party Name	YASHO INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 7 and 31/07/2025		
HQ File Number	HQRNORM APPLY 00008632AM24		
RA File Number	03AX04005269 AM24		
Licence No and Date	0311031300/19/02/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:			
Export item	Qty	Item Of Import	Qty Recommended
"YALUB BODPA " YI57, LUBRICATING OIL ADDITIVES.	1kg	DIPHENYLAMINE	0.509 KG
		DI ISOBUTYLENE	0.42 KG
		ACTIVATED CLAY	0.10 KG
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	21 / NC/4/MEET/Jul/202526/7
Case Status	Case Rejected
Party Name	SHARP MINT LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 7 and 31/07/2025
HQ File Number	HQRNORM APPLY 00008976AM24
RA File Number	05AX04003891 AM24
Licence No and Date	0511024405/08/03/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and noted that the Authorization has already been surrendered at CLA-Delhi. Therefore, the committee decided to close the case.	
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	22 / NC/4/MEET/Jul/202526/7		
Case Status	Case Approved		
Party Name	SHIV SHAKTI TIMBER INDUSTRIES		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 7 and 31/07/2025		
HQ File Number	HQRNORM APPLY 00009026AM24		
RA File Number	09AX04001113 AM24		
Licence No and Date	0911006902/11/03/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:			
Export Item	Quantity	Import Item	Quantity
WOODEN PALLETS,CRATES, BOXES, RUNNERS,SKIDS	400 Cubic Meter.	PINE PINUS SYLVESTRIS WOOD	420 Cubic Meter
Note: The species of wood of import and export should match with each other.			
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	23 / NC/4/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	STYLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 7 and 31/07/2025
HQ File Number	HQRNORM APPLY 00009155AM24
RA File Number	30AX04000569 AM24
Licence No and Date	3011004924/15/03/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:	
Export Item:	

Sl. No.	Item Description	Quantity (KG)
1	SINGLE SIDE DECORATIVE LAMINATES WITHOUT BARRIER PAPER (THICKNESS FROM 0.50 MM TO 3.00 MM)((TOTAL SHEETS :1928000 SHEETS, TOTAL SQM : 5739268 SQM))	1 SQ. MTR. X 1 MM THICKNESS OF WT. 1.45 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
1.	KRAFT PAPER (60 GSM - 205 GSM)	1.033 KG OR APPLIED QUANTITY WHICHEVER IS LESS
2.	BASE PAPER (50 GSM - 150 GSM)	0.133 KG OR APPLIED QUANTITY WHICHEVER IS LESS
3.	TISSUE PAPER (18 GSM - 38 GSM)	0.033 KG OR APPLIED QUANTITY WHICHEVER IS LESS
4.	PHENOL	0.435 KG OR APPLIED QUANTITY WHICHEVER IS LESS
5.	MELAMINE	0.133 KG OR APPLIED QUANTITY WHICHEVER IS LESS
6.	METHANOL	0.398 KG OR APPLIED QUANTITY WHICHEVER IS LESS
7.	B.O.P.P. FILM	0.011 KG OR APPLIED QUANTITY WHICHEVER IS LESS
8.	DEUROCHEM AM-1	Deleted not given in SION and no details
9.	MONOETHANOLAMINE	Deleted not given in SION and no details
10.	PHOSPORIC ACID	Deleted not given in SION and no details

Note: 1. The above norm has been worked out on the 1.00 MM Thickness with Average Wt. of 1.45 KG +/- 2.5%.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft Paper to be allowed may be arrived by adopting Formula:

$A \times B / C$

Where

A= Qty. allowed for 1.00 MM Thickness of Wt. 1.45 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 1.00 MM or the Standard Wt. of 1.45 KG/Sq. Meter of 1.00 MM Thickness.

3. The Quantity of BOPP Film given above will be for One Sq. Meter of Decorative Laminates irrespective of Thickness and Weight of Decorative Laminates to be exported.

4. The Quantity of all the other items unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

5. It is clarified that the above formula is applicable only in case of Decorative Laminates having Thickness Range between 0.50 MM to 3.00 MM

RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.

Case No.	24 / NC/4/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	DEWAN & SONS
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 7 and 31/07/2025
HQ File Number	HQRNORM REVIW00005953AM25
RA File Number	05AX04003870 AM24
Licence No and Date	0511024569/18/03/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant documents. Based on the technical authority recommendation, the committee has decided to refer this case to Norms Committee-1 with the following recommendations: The firm should be asked to furnish the following information: • The technical specifications (including size and other details) for all import items. • The manufacturing process for the wooden crate using wooden planks, including the net import content and a calculation of the overall requirement of wooden planks. • A completed Annexure 4E with all indigenous items filled in. The case stands deferred.	

Case No.	25 / NC/4/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	MLJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 7 and 31/07/2025

HQ File Number	HQRNORM APPLY 00009212AM24
RA File Number	05AX04004014 AM24
Licence No and Date	0511024593/19/03/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: - To give Import item no: 1& 2 in Sq.mt, as the export item is in Sq. mt. - Coating thickness of Adhesive in GSM. - The SION A: 2866 for the export of Self- Adhesive Paper is published in Handbook of Procedure Vol II, therefore, to compare the requirement of raw materials with this SION. The case stands deferred.	

Case No.	26 / NC/4/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	GANGA RASAYANIE PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 7 and 31/07/2025
HQ File Number	HQRNORM APPLY 00009218AM24
RA File Number	03AX04005659 AM24
Licence No and Date	0311032348/19/03/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant documents and observed that norms for a similar item have been approved since 2022 by including a specific boiling temperature range in the export and import product descriptions. However, the firm did not account for this while filing its new application for the Advance Authorization. After detailed discussion, the committee decided to call for an explanation from the firm as to why it did not file the application for the subject Advance Authorization with the boiling temperature range details for the import and export items. The case stands deferred.	

Case No.	27 / NC/4/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	GANGA RASAYANIE PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 7 and 31/07/2025
HQ File Number	HQRNORM APPLY 00009389AM24
RA File Number	03AX04006058 AM24

Licence No and Date	0311032616/30/03/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant documents and observed that norms for a similar item have been approved since 2022 by including a specific boiling temperature range in the export and import product descriptions. However, the firm did not account for this while filing its new application for the Advance Authorization. After detailed discussion, the committee decided to call for an explanation from the firm as to why it did not file the application for the subject Advance Authorization with the boiling temperature range details for the import and export items. The case stands deferred.	

Case No.	28 / NC/4/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	PLASTENE INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 7 and 31/07/2025
HQ File Number	HQRNORM APPLY 00000092AM25
RA File Number	08AX04002340 AM24
Licence No and Date	0811011223/04/04/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	29 / NC/4/MEET/Jul/202526/7
Case Status	Case Rejected
Party Name	ONE ASIA NETWORK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 7 and 31/07/2025
HQ File Number	HQRNORM APPLY 00000267AM25
RA File Number	05AX04000140 AM25
Licence No and Date	0511025002/16/04/2024
Norms Committee Decision: The committee considered the case and noted that the firm was initially granted an Advance Authorization for the	

export product “DOVE DEO ‘under Para 4.07 of the Handbook of Procedures (HBP). However, as per Para 4.11(b) of the Foreign Trade Policy (FTP) 2023, products falling under the category of perfume or perfumery compounds are ineligible for authorization under Para 4.07. Such products are mandatorily required to be processed under Para 4.06 of the HBP.

Accordingly, after due consideration of the facts of the case, the submissions made, and the relevant provisions of the FTP and HBP, the Committee has decided as under: **The request for fixation of norms under Para 4.07 of the HBP for the product ‘DOVE DEO ‘is hereby rejected and the RA shall ensure that the authorization is regularized by payment of applicable Customs duty and interest.**

Case No.	30 / NC/4/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	VISION GEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 7 and 31/07/2025
HQ File Number	HQRNORM APPLY 00000270AM25
RA File Number	13AX04000007 AM25
Licence No and Date	1311002947/16/04/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • In export item no 3 nett content of pearls shown as 5500 pcs while import is only 5000 pcs, please explain. The case stands deferred.	

Case No.	31 / NC/4/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 7 and 31/07/2025
HQ File Number	HQRNORM APPLY 00000394AM25
RA File Number	06AX04000030 AM25
Licence No and Date	0611002631/23/04/2024
Norms Committee Decision: The committee considered the case based on the agenda and relevant and decided to ask the firm to attend the in-person personal hearing with all supporting documents like chemistry and COA report of import/export items to explain their case.	

The case stands deferred.

Case No.	32 / NC/4/MEET/Jul/202526/7		
Case Status	Case Approved		
Party Name	PRIMA CHEMICALS		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 7 and 31/07/2025		
HQ File Number	HQRNORM APPLY 00002356AM25		
RA File Number	08AX04000741 AM25		
Licence No and Date	0811012301/06/08/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:			
Item Of Export	Qty	Item Of Import	Qty Recommended
SOLVENT YELLOW 93 (CI NO. 48160)	1 kg	1-PHENYL-3- METHYL-5- PYRAZOLONE	1.002 kg
		TRI ETHYL ORTHO FORMATE	0.545 kg
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	33 / NC/4/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	SERVO PLASTICS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 7 and 31/07/2025
HQ File Number	HQRNORM APPLY 00002382AM25
RA File Number	02AX04000299 AM25
Licence No and Date	0211007046/08/08/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation	

of the technical authority, the committee decided to fix the norms as follows:

Item Of Export	Qty	Item Of Import	Quantity Recommended
Plastic Master Batch (Containing 61+/-1% Calcium Carbonate, 40+/-1% Polypropylene, and 1+/-1% SABOSTAB UV70)	500 MT	CALCIUM CARBONATE	305 MT
		POLYPROPYLENE	200 MT
		SABOSTAB UV70	5 MT

RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.

Case No.	34 / NC/4/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	SAI FERTILIZERS & PHOSPHATES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 7 and 31/07/2025
HQ File Number	HQRNORM APPLY 00002383AM25
RA File Number	02AX04000298 AM25
Licence No and Date	0211007047/08/08/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • Complete chemical reaction with molecular and structural formula & molecular weight along with % yield on molar basis • % active content of import and export. The case stands deferred.	

Case No.	35 / NC/4/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	PUNYA MASTERBATCHES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 7 and 31/07/2025
HQ File Number	HQRNORM APPLY 00002410AM25
RA File Number	13AX04000030 AM25

Licence No and Date	1311003229/08/08/2024			
Norms Committee Decision:				
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:				
Item Of Export	Qty	Sl. No.	Item Of Import	Quantity Recommended
ADDITIVE MASTERBATCH	1 kg	1	SILICONE GUM	1.03KG/KG CONTENT IN EXPORT
		2	LDPE GRANNULES	1.03KG/KG CONTENT IN EXPORT
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.				

Case No.	36 / NC/4/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	AJIT INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 7 and 31/07/2025
HQ File Number	HQRNORM APPLY 00002412AM25
RA File Number	05AX04001423 AM25
Licence No and Date	0511027081/08/08/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information:	
- Manufacturing process indicating both indigenous and imported item and accordingly to fill indigenous item/s in 4 E table. - To give percentage of solid content calculation based on content in the raw materials (including indigenous items)	
The case stands deferred.	

Case No.	37 / NC/4/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	G P T PHARMACEUTICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 7 and 31/07/2025
HQ File Number	HQRNORM APPLY 00002429AM25
RA File Number	09AX04000312 AM25

Licence No and Date	0911007723/09/08/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:			
Export Item	Quantity	Import item	Qty Recommended
PANCREATIN ENTERIC COATED PELLETS 70%, w/w	1 kg	PANCREATIN	0.707 kg
RA may take necessary action subject to compliance with other usual conditions of the HBP			

Case No.	38 / NC/4/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	HINDUSTAN ADHESIVES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 7 and 31/07/2025
HQ File Number	HQRNORM APPLY 00002433AM25
RA File Number	05AX04001474 AM25
Licence No and Date	0511027097/09/08/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information:	
- GSM of Import and Export items. - Dimension/Sizes of Export items and Import item.	
The case stands deferred.	

Case No.	39 / NC/4/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 7 and 31/07/2025
HQ File Number	HQRNORM APPLY 00002436AM25
RA File Number	08AX04000751 AM25
Licence No and	0811012351/09/08/2024

Date				
Norms Committee Decision:				
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:				
Item Of Export	Qty	Sl. No.	Item Of Import	Quantity Recommended
Coco amine ethoxylate 15	1 kg	1	COCO AMINE	0.222 KG/KG
		2	Ethylene Oxide	0.775 KG/KG
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP				

Case No.	40 / NC/4/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	AMTEX DYECHEM INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 7 and 31/07/2025
HQ File Number	HQRNORM APPLY 00002438AM25
RA File Number	08AX04000757 AM25
Licence No and Date	0811012360/09/08/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information:	
• COA of export item. • COA of import item from foreign supplier. • Net content of import item in the export. • Stagewise wastage applied in this process.	
The case stands deferred.	

Case No.	41 / NC/4/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	CALIBRE CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 7 and 31/07/2025

HQ File Number	HQRNORM APPLY 00002457AM25		
RA File Number	03AX04002345 AM25		
Licence No and Date	0311036268/12/08/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:			
Export Item	Quantity	Import item	Qty Recommended
CALCIUM IODATE ANHYDROUS	1 kg	SODIUM IODIDE TECHNICAL	0.80 kg
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	42 / NC/4/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	CHEMELYNE SPPECIALITIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 7 and 31/07/2025
HQ File Number	HQRNORM APPLY 00002466AM25
RA File Number	33AX04000047 AM25
Licence No and Date	3311002153/12/08/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information:	
• To give Chemical reaction of the process indicating molecular weight of reactants and the products, giving stage wise yield of the reaction, • If there is no chemical reaction and only mixing is involved, then to give composition and calculation indicating wastage separately. • COA report of export item. • To fill 4 E table giving both imported and indigenous items to use.	
The case stands deferred.	

Case No.	43 / NC/4/MEET/Jul/202526/7		
Case Status	Case Deferred		
Party Name	FOAMTECH ANTIFIRE COMPANY		

Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 7 and 31/07/2025
HQ File Number	HQRNORM APPLY 00002511AM25
RA File Number	05AX04001509 AM25
Licence No and Date	0511027146/13/08/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the information: • COA report giving composition of the export and also COA of import item, giving chemical name of it. • Specific name of export item, indicating net content of import items. • To indicate calculation of requirement of both imported and indigenous items based on composition and accordingly, to fill 4 I • Specific end use of Fire Extinguisher. The case stands deferred.	

Case No.	44 / NC/4/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	UPL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 7 and 31/07/2025
HQ File Number	HQRNORM APPLY 00002489AM25
RA File Number	03AX04002276 AM25
Licence No and Date	0311036313/13/08/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • Export product description differs with C.E. Certificate. Please give correct export description. • CIB Registration with approved composition. • Consumption -Coefficient (kg/kg) for 1kg export of each active ingredient. • Wastage applied on net content. • Chemistry and other technical details for each active ingredient. The case stands deferred	

Case No.	45 / NC/4/MEET/Jul/202526/7
Case Status	Case Deferred

Party Name	SHIV SHAKTI TIMBER INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 7 and 31/07/2025
HQ File Number	HQRNORM APPLY 00002536AM25
RA File Number	09AX04000370 AM25
Licence No and Date	0911007741/14/08/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Details of import wise export items. • Amended copy of Advance Authorization. The case stands deferred.	

Case No.	46 / NC/4/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	V RAJ INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 7 and 31/07/2025
HQ File Number	HQRNORM APPLY 00002589AM25
RA File Number	03AX04002442 AM25
Licence No and Date	0311036467/20/08/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Nett content of import item in export item. • Copy of shipping bill indicating content of import in it. The case stands deferred.	

Case No.	47 / NC/4/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	EPP COMPOSITES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 7 and 31/07/2025
HQ File Number	HQRNORM APPLY 00002592AM25

RA File Number	24AX04000209 AM25
Licence No and Date	2411003783/20/08/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Furnish the details of filler material. • Amended copy of advance authorization for export item description indicating filler material. The case stands deferred.	

Case No.	48 / NC/4/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	HINDUSTAN ADHESIVES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 7 and 31/07/2025
HQ File Number	HQRNORM APPLY 00002611AM25
RA File Number	05AX04001545 AM25
Licence No and Date	0511027253/21/08/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • GSM of Import and Export items. • Dimension/Sizes of Export items and Import item. The case stands deferred	

Case No.	49 / NC/4/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	STYLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 7 and 31/07/2025
HQ File Number	HQRNORM APPLY 00002651AM25
RA File Number	30AX04000250 AM25
Licence No and Date	3011005632/23/08/2024
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical	

Export Item:		
Sl. No.	Item Description	
1	DOUBLE SIDE DECORATIVE LAMINATES WITHOUT BARRIER PAPER((THICKNESS 0.80 MM TO 30 MM) (TOTAL SHEETS: 482000 SHEETS, TOTAL SQM : 1888384 SQM))	1 SQ. M
Import Item:		
Sl. No.	Item Description	Q
1.	KRAFT PAPER	9.150 KG OR AP
2.	BASE PAPER	0.214 KG OR AP
3.	TISSUE PAPER	0.027 KG OR AP
4.	PHENOL	3.344 KG OR AP
5.	MELAMINE	0.362 KG OR AP
6.	METHANOL	3.85 KG OR API
7	DIETHYLENE GLYCOL	Delete
8	B.O.P.P. FILM	0.010 KG OR AP
Note: 1. The above norms are based on 10.00 MM Thickness with Average Weight of 14.5 KG +/- 2.5% and are applicable for 0.80 M 2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Paraformalhyde and Kraft Paper to be allowed m AxB/C Where A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%. B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported. C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.		

3. The Quantity of other items viz. Base Paper, Tissue Paper, Melamine and BOPP Film will remain unchanged irrespective of change in RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.

Case No.	50 / NC/4/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	INTERNATIONAL FLAVOURS & FRAGRANCES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 7 and 31/07/2025
HQ File Number	HQRNORM APPLY 00002675AM25
RA File Number	04AX04000326 AM25
Licence No and Date	0411008071/23/08/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to refer the case Norms Committee-6 for further processing for norms fixation. The case stands deferred.	

Case No.	51 / NC/4/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	JINDAL SMI COATED PRODUCTS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 7 and 31/07/2025
HQ File Number	HQRNORM APPLY 00002685AM25
RA File Number	03AX04002539 AM25
Licence No and Date	0311036628/26/08/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • To give separate raw materials/Chemicals(both imported and indigenous) for making silicon coating on Base paper and making adhesive for making Export item. • GSM of Adhesive Coating on the Self-adhesive Paper. • To indicate Indigenous items to use in 4 E table for making export item. The case stands for deferred.	

Case No.	52 / NC/4/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	KWALICHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 7 and 31/07/2025
HQ File Number	HQRNORM APPLY 00002691AM25
RA File Number	03AX04002529 AM25
Licence No and Date	0311036637/26/08/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • % assay of export item. • COA of export item. • Complete chemical name of import item -1. The case stands for deferred.	

Case No.	53 / NC/4/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	SHAMA HANDICRAFTS
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 7 and 31/07/2025
HQ File Number	HQRNORM APPLY 00002698AM25
RA File Number	05AX04001647 AM25
Licence No and Date	0511027367/27/08/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • To give composition and details with specification of each type of export item, indicating net import content in it • Photographs of export and import items. • Manufacturing process indicating both imported and Indigenous items used in it and to fill indigenous items in 4 E table. The case stands for deferred.	

Case No.	54 / NC/4/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	FOAMTECH ANTIFIRE COMPANY
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 7 and 31/07/2025
HQ File Number	HQRNORM APPLY 00002715AM25
RA File Number	05AX04001511 AM25
Licence No and Date	0511027385/27/08/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • COA report giving composition of the export and also COA of import item, giving chemical name of it. • Specific name of export item, indicating net content of import items. • To indicate calculation of requirement of both imported and indigenous items based on composition and accordingly, to fill 4 E table (In 4 E table the quantity of Indigenous items has not been given). • Specific end use of Fire Extinguisher. The case stands deferred.	

Case No.	55 / NC/4/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	FOAMTECH ANTIFIRE COMPANY
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 7 and 31/07/2025
HQ File Number	HQRNORM APPLY 00002768AM25
RA File Number	05AX04001508 AM25
Licence No and Date	0511027462/30/08/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • COA report giving composition of the export and also COA of import item, giving chemical name of it. • Specific name of export item, indicating net content of import items. • To indicate calculation of requirement of both imported and indigenous items based on composition and accordingly, to fill 4 E table (In 4 E table the quantity of Indigenous items has not been given). • Specific end use of Fire Extinguisher. The case stands deferred.	

Case No.	56 / NC/4/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	WINDSON CHEMICAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 7 and 31/07/2025
HQ File Number	HQRNORM APPLY 00003557AM25
RA File Number	52AX04000053 AM25
Licence No and Date	5211010194/09/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • % Resin content in export item • Certificate of Analysis for export item. • Stepwise chemical reaction with molecular weight and % yield • Complete material balance. • Norms applied in advance authorization and under 4E not matching. Please furnish correct data with justification. The case stands deferred.	

Case No.	57 / NC/4/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 7 and 31/07/2025
HQ File Number	HQRNORM APPLY 00004198AM25
RA File Number	03AX04004169 AM25
Licence No and Date	0311038798/18/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and noted that norms working sheet is not cleared in submitted documents. Therefore, the committee decided to ask the firm to appear for personal hearing along with following information: • Complete COA of Import and Export. • Complete material balance between Import and Export. • By product obtained along with commercial value, if used in the refinery itself notional value of the same along with prevailing market value with proof The case stands deferred.	

Case No.	58 / NC/4/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 7 and 31/07/2025
HQ File Number	HQRNORM APPLY 00004194AM25
RA File Number	03AX04004168 AM25
Licence No and Date	0311038790/18/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and noted that norms working sheet is not cleared in submitted documents. Therefore, the committee decided to ask the firm to appear for personal hearing along with following information: • Complete COA of Import and Export. • Complete material balance between Import and Export. • By product obtained along with commercial value, if used in the refinery itself notional value of the same along with prevailing market value with proof The case stands deferred	

Case No.	59 / NC/4/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 7 and 31/07/2025
HQ File Number	HQRNORM APPLY 00004190AM25
RA File Number	03AX04004166 AM25
Licence No and Date	0311038787/18/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and noted that norms working sheet is not cleared in submitted documents. Therefore, the committee decided to ask the firm to appear for personal hearing along with following information: • Complete COA of Import and Export. • Complete material balance between Import and Export. • By product obtained along with commercial value, if used in the refinery itself notional value of the same along with prevailing market value with proof	

The case stands deferred.

Case No.	60 / NC/4/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 7 and 31/07/2025
HQ File Number	HQRNORM APPLY 00004187AM25
RA File Number	03AX04004167 AM25
Licence No and Date	0311038786/18/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and noted that norms working sheet is not cleared in submitted documents. Therefore, the committee decided to ask the firm to appear for personal hearing along with following information: • Complete COA of Import and Export. • Complete material balance between Import and Export. • By product obtained along with commercial value, if used in the refinery itself notional value of the same along with prevailing market value with proof The case stands deferred.	